DENTAX (INDIA) LIMITED

Registered Office: MMS Chambers, 4A, Council House Street, 1st Floor, Room No.D1, BBD Bag, Kolkata - 700001 Tel. No. +91- 033 10011981; E-mail: dentaxindialtd@gmail.com; Website: www.dentaxindialtd.com CIN: L51109WB1984PLC037960

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement is issued by Kunvarji Finstock Private Limited ('Manager to the Offer'), for and on behalf of Cabana Management Consultancy Private Limited ('Acquirer 1'), Mr. Sumit Govind Sharma ('Acquirer 2'), Ms. Priya Sumit Sharma ('Acquirer 3') and Ms. Koushal Govindprasad Sharma ('Acquirer 4') (Hereinafter Jointly Called As The 'Acquirers') pursuant to regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ['SEBI (SAST) Regulations,'], in respect of the Open Offer to acquire 26,20,363 (Twenty-Six Lakhs Twenty Thousand Three Hundred Sixty Three) Equity Shares of ₹ 10/- each of Dentax (India) Limited ('Target company' or 'TC') representing 26% Of Emerging Voting Capital of the Target Company. The Detailed Public Statement ('DPS') with respect to the aforementioned Open Offer was made on January 18, 2023, in Financial Express (English), Duranta Barta (Bengali) and Jansatta (Hindi).

Shareholders of the Target Company are requested to kindly note the following:

- 1. **Offer Price:** The Offer is being made at a Price of ₹ 10/- (Rupees Ten only) per Equity Share, payable in cash and there has been no revision in the Offer Price.
- 2. **Recommendations of the Committee of Independent Directors:** A Committee of Independent Directors of the TC ("IDC") published its recommendation on the offer on April 11, 2023, in Financial Express (English), Duranta Barta (Bengali) and Jansatta (Hindi). The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
- 3. This Offer is not a competing offer in terms of Regulation 20 of the SEBI Takeover Regulations.
- 4. The Letter of Offer ('LoF') was mailed on April 5, 2023, to all the Public Shareholders of the Target Company, who's E-Mails IDs are registered and physical copies were dispatched on April 5, 2023, to all the Public Shareholders of the Target Company who are holding Physical Equity Shares and non-email registered shareholders as appeared in its Register of Members on March 27, 2023. ('Identified Date').
- 5. Please note that a copy of the LOF (which includes the Form of Acceptance) is also available on the websites of SEBI (<u>www.sebi.gov.in</u>), the Target Company (<u>www.dentaxindialtd.com</u>.), the Registrar to the Offer (<u>www.purvashare.com</u>), the Manager to the Offer (<u>www.kunvarji.com</u>), CSE (<u>www.cse-india.com</u>), from which the Public Shareholders can download/print the same.
- 6. There are currently no outstanding convertible instruments to be converted into Equity Shares of the Target Company at a future date. There has been no merger/ de-merger or spin-off in the Target Company during the past three years.

Sr.	Name	Designation	DIN	Date of Appointment
1	Smt Nita Agarwal	Whole-Time Director	07092762	30/03/2015
2	Shri Kailash Dhanuka	Non-executive- Independent	00983370	30/08/2018
3	Shri Pankaj Dhanuka	Non-executive- Independent	03183386	01/09/2014
4	Shri Ashish Goenka	Non-executive- Independent	06985775	15/03/2019
5	Shri Kiran Thakural	Non-executive- Independent	00329168	24/03/2023

7. As of the date, the composition of the Board of Directors of Dentax (India) Limited are as under:

8. Instructions for Public Shareholders:

A. In case of Equity Shares are held in Physical Form:

The Public Shareholders who are holding Physical Equity Shares and intend to participate in the Open Offer

shall approach the seller broker. The seller broker should place bids on the Designated Stock Exchange platform with relevant details as mentioned on physical shares certificate(s). The selling broker shall print TRS generated by the exchange bidding system. TRS will contain the details of the order submitted folio no., certificate no., Dist.no., the number of Equity Shares etc. and such Equity Shareholders should note Physical Equity Shares will not be excepted unless the complete set of documents as mentioned on page 27 is submitted. Acceptance of the Physical Equity Shares for the Open Offer shall be subject to verification by the Registrar & Transfer Agent (RTA). On receipt of the confirmation from the RTA, the bid will be accepted otherwise it would be rejected and accordingly the same will be depicted on the Exchange platform.

B. In case of Equity Shares are held in the Dematerialized Form: eligible person(s) may participate in the offer by approaching their respective selling broker and tender shares in the Open Offer as per the procedure mentioned on page 27 of the letter of offer.

C. Procedure for tendering the Shares in case of non-receipt of the Letter of Offer

- 9. In case of non-receipt of the LoF, the Public Shareholders holding the Equity Shares may download the same from the websites of SEBI at www.sebi.gov.in, Manager to the Offer at www.kunvarji.com, the Registrar to the Offer at www.purvashare.com and CSE at www.cse-india.com. Alternatively, they may participate in the Offer by providing their application in plain paper in writing signed by all Shareholder(s), stating name, address, the number of Equity Shares held, client ID number, DP name, DP ID number, Folio No. certificate no., Dist.no., no (In case of physical shares) number of equity shares tendered and other relevant documents and other relevant documents as mentioned on page 28 of the LoF.
- 10. The Draft Letter of Offer was submitted to SEBI on January 25, 2023, in accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011. All observations from SEBI via letter number SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/12066/1 dated March 23, 2023, which was received on March 23, 2023, have been duly incorporated in the Letter of Offer, according to Regulation 16(4) of the SEBI (SAST) Regulations, 2011.
- 11. There have been no other material changes in relation to the Offer, since the date of the Public Announcement on January 11, 2023, saves as otherwise disclosed in the DPS and the Letter of Offer.
- 12. As of date, to the best of the knowledge of the Acquirers, no statutory approvals are required for the Offer except as mentioned in the Letter of Offer.
- 13. The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of a Separate Window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, 2011 and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016. The Acquirers has through whom the purchases and settlement of the Open Offer shall be made during the Tendering period. The detailed procedure for tendering of shares is given in para 9 "Procedure for Acceptance and Settlement" of the Letter of Offer.
- 14. Revised Schedule of Activities:

ACTIVITY	DATE AND DAY (AS MENTIONED IN DLOF)	DATE AND DAY (AS MENTIONED IN LOF)
Public Announcement (PA) Date	11/01/2023	11/01/2023
	Wednesday	Wednesday
Publication of Detailed Public Statement (DPS)	18/01/2023	18/01/2023
in the newspapers	Wednesday	Wednesday
Filing of the Draft Letter of Offer with SEBI	25/01/2023	25/01/2023
	Wednesday	Wednesday
Last date for Public Announcement of a	09/02/2023	09/02/2023
competing offer	Thursday	Thursday
Identified Date*	20/02/2023	27/03/2023
	Monday	Monday
Letter of Offer to be dispatched to Shareholders	27/02/2023	05/04/2023
	Monday	Wednesday
Last Date by which the committee of the	02/03/2023	11/04/2023
Independent Directors of the Target Company	Thursday	Tuesday
shall give its recommendation	-	5
Last date for upward revision of the Offer Price	03/03/2023	12/04/2023
and/or the Offer Size	Friday	Wednesday
Date of publication of offer opening Public	03/03/2023	12/04/2023

Announcement	Friday	Wednesday
Date of commencement of Tendering Period	06/03/2023	13/04/2023
(Offer Opening Date)	Monday	Thursday
Date of expiry of Tendering Period (Offer	20/03/2023	27/04/2023
Closing Date)	Monday	Thursday
Last Date for completion of all requirements	05/04/2023	15/05/2023
including payment of consideration	Wednesday	Monday

*Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the Shareholders holding Equity Shares of the Target Company (registered or unregistered) (except all the Acquirers, Sellers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer at any time before the closure of this Offer.

The Acquirers accepts full responsibility for the information contained in this advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations 2011. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued by the Manager to the Offer on behalf of the all Acquirers



For and on behalf of the all Acquirers

Sumit Goving Cover and Cov

Mr. Sumit Govind Sharma

Date: 12/04/2023 Place: Mumbai